

17.37 hrs.

CONSTITUTION (AMENDMENT) BILL*

*(Amendment of Article 171)**[English]*

SHRI K.C. KONDAIAH (Bellary) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K.C. KONDAIAH : I introduce the Bill.

17.38 hrs.

LAND ACQUISITION (AMENDMENT) BILL*

*(Insertion of new clause 54A)**[Translation]*

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Sir, I beg to move :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

[English]

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

SHRI BHAGWAN SHANKAR RAWAT : I introduce the Bill.

17.39 hrs.

LAND ACQUISITION (AMENDMENT) BILL*

*(Substitution of New Section for section 16 etc.)**[Translation]*

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Sir, I beg to move :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

[English]

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

SHRI BHAGWAN SHANKAR RAWAT : I introduce the Bill.

17.40 hrs.

STATES REORGANISATION (AMENDMENT) BILL*

*(Amendment of Section 51)**[Translation]*

SHRI BHAGWAN SHANKAR RAWAT (Agra) : I beg to move :

"That leave be granted to introduce a Bill further to amend the States Reorganisation Act, 1956."

[English]

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the States Reorganisation Act, 1956."

The motion was adopted.

SHRI BHAGWAN SHANKAR RAWAT : Sir, I introduce the Bill.

17.41 hrs.

TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION)*

(WITHDRAWAL OF LEGAL PROCEEDINGS) BILL

[English]

SHRI G.M. BANATWALLA (Ponnani) : Sir, I beg to move for leave to introduce a Bill to provide for withdrawal and prevention of all legal proceedings under the Terrorist and Disruptive Activities (Prevention) Act, 1987 which expired on 23 May, 1995 and for matters connected therewith or incidental thereto.

*Published in the Gazette of India Extraordinary, Part-II, Section-2, dated 2-5-97.